

SCHEDULE II

(Shops and commercial establishments to which the provisions of sections 5 and 8 shall not apply)

1. Shops and commercial establishments exclusively or mainly dealing in meals, refreshments, newspapers and periodicals, medicines, medical and surgical appliances, vegetables, sweetmeats, milk, cooked food, flowers, pan (betel leaves and nuts), meat, fish, poultry, game, eggs, ice, fresh fruits and green fodder.
2. Cinemas, theatres and other places of public amusement or entertainment.
3. Clubs and residential hotels.
4. Stalls and refreshment rooms at railway stations.
5. Shops for the sale of motor spirit and motor or aircraft spares and accessories.
6. Shops and establishments of barbers and hair dressers.
7. Government licensed shops or establishments dealing in spirituous liquors or narcotic drugs.
8. Such shops dealing exclusively or mainly in material needed for burial, funeral and cremation purposes, as may be notified by the Collector in the manner prescribed.
9. Shops exclusively or mainly dealing in the business of hire of patromax, bands and loudspeakers required for marriages and other ceremonial occasions.
10. Shops in any exhibition, public show, fairs or bazars run for charitable purposes.
11. Transport services.
12. Electric and water supply undertakings.
13. Shops dealing exclusively or mainly in repairs of cycles, rickshaws, tanga, ekka and bullock-cart.